

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.211/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 8.4.1, 8.4.2 and 8.4.11 of Schedule I of Power Purchase Agreement dated 20.01.2014 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited.

Date of Hearing : 21.2.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)

Respondents : PTC India Limited (PTCIL) and 5 Ors.

Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Akshat Jain, Advocate, MBPMPL
Shri Sagnik Maitra, Advocate, MBPMPL
Shri Abhishek Gupta, Advocate, MBPMPL
Shri Deva Kajana, Advocate, PTCIL
Shri Dhruv Tripathi, Advocate, PTCIL
Shri Karan Arora, Advocate, UPPCL
Ms. Shubham Mudgil, Advocate, UPPCL

Record of Proceedings

At the outset, learned counsel proxy counsel for the Respondent No.1, PTCIL prayed for an adjournment due to non-availability of the arguing counsel. Learned counsel for the Petitioner did not oppose the said request but prayed for an early listing of the matter. Considering the above, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on 24.3.2023.

By order of the Commission
sd/-
(T.D. Pant)
Joint Chief (Law)